

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2730

ANSWERED ON:17.08.2011

RESTORATION OF MPS DISCRETIONARY QUOTA

Baitha Shri Kameshwar ;Gandhi Shri Dilip Kumar Mansukhlal;Meghwal Shri Arjun Ram ;Patel Shri Bal Kumar

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) the salient features of the special dispensation quota granted to the Members of Parliament for admission in Kendriya Vidyalayas (KVs);
- (b) whether the Government proposes to permit an MP to use his/her dispensation quota, in nearby district KVs where there is no KV in their parliamentary constituency in case of Lok Sabha MPs;
- (c) if so, the details thereof;
- (d) if not, whether the Government proposes to make an amendment in the prevailing special dispensation policy;
- (e) if not, the reasons therefor;
- (f) whether the Government is considering to provide Kendriya Vidyalaya Sangathan Coupons to the MPs for each of the Kendriya Vidyalayas keeping in view the number of Kendriya Vidyalayas situated in their respective parliamentary constituencies; and
- (g) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(DR. D. PURANDESWARI)

- (a) The salient features of the special dispensation quota granted to the Members of Parliament for admission in Kendriya Vidyalayas (KVs) are as follows:-
  - (i) Under special dispensation scheme, each Hon'ble Member of Lok Sabha can refer 2 cases for admission in an academic year. Such recommendations will be confined to KVs located in her/his constituency. Rajya Sabha Member of Parliament can recommend for admission in any KV located within the state from which he/she stands elected.
  - (ii) The parents of the children who are being recommended should belong to the constituency either by domicile or on account of exigencies of services.
  - (iii) Special Dispensation Admissions would be made at the beginning of the academic year and no admission would be allowed after the prescribed cut off date.
  - (iv) The recommendations are subject to the eligibility of the child in respect of age and fitness in the admission test to be conducted by KV for one class lower than the class for which recommendations have been made. Admission test will be conducted only for admission in class IX.
  - (v) The recommendations to be made by the Hon'ble Members of Parliament shall be valid only if they are made in the prescribed format provided by Kendriya Vidyalaya Sangathan.
  - (vi) Recommendations can be made for any of the classes except Pre- primary, Xth and XIth.
  - (vii) The admissions under this quota will be over and above the class strength.
- (b) No, Sir.
- (c) Does not arise.
- (d) No, Sir.
- (e) The dispensation scheme was framed in implementation of the orders of Hon'ble High Court of Delhi.
- (f) No, Sir.

(g) Does not arise.